

- (2) (i) A copy of the Delhi Panchayat Raj (Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. F. 26 (4)/Panch./ Elec. 68 in Delhi Gazette, dated the 6th March, 1969, under sub-section (3) of section 102 of the Delhi Panchayat Raj Act, 1954.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See LT-978/69.]

STATEMENT-INDICATING THE RESULT OF MARKET LOAN FLOATED BY THE GOVERNMENT OF INDIA IN APRIL, '69

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table a statement indicating the result of market loan floated by the Government of India in April, 1969. [Placed in Library. See No. LT-979/69]

INDIAN PENAL CODE (AMMENDMENT) BILL

REPORT OF SELECT COMMITTEE

SHRI TENNETI VISWANATHAM (Visakhapatnam): I beg to present the Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto as passed by Rajya Sabha.

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, बाहर पानी बरस रहा है और पत्थर गिर रहा है। सारा गेहूं मैदान में भीग गया है। भगवान् का कोप पड़ रहा है। फिर भी यह सरकार फ्रंटलाइजर पर टैक्स लगा रही है।

(ii) EVIDENCE MEMORANDA, ETC. BEFORE SELECT COMMITTEE

SHRI TENNETI VISWANATHAM : I beg to lay on the Table a copy of the evidence given before the Select Committee on the Bill further to amend the Indian Penal

Code and to provide for matters incidental thereto, as passed by Rajya Sabha.

(iii) MEMORANDA

SHRI TENNETI VISWANATHAM : I beg to lay on the Table copies of Memoranda/Representations received by the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha.

PETITION RE: REPEAL OF ESSENTIAL SERVICE MAINTENANCE

SHRI S. A. DANGE (Bombay Central South) : On behalf of myself and the other M. P.'s. named here, Shri S. M. Joshi, Shri N. Sreekantan Nair, Shri S. M. Banerjee, Shri Nath Pai, Shri M. L. Sondhi, Shri Deven Sen, Shri George Fernandes, and Shri Chitta Ranjan Ray, I beg to present a petition from Sarvashri Jagdish Oberia, A. S. Chauhan, New Delhi and about 2 million other signatories regarding the repeal of the See Essential Services Maintenance Act, 1968, regarding the question of compulsory recognition of unions, regarding the withdrawal of cases against victimised employees regarding the grant of need-based minimum wage and regarding the defence of fundamental rights, right to strike and the destruction of monopolies as envisaged under Art. 39 (A) and (B) of the Constitution.

SHRI NAMBIAR (Tircherappalli) : The Government must respond to the call.

12.44 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from Monday, the 5th May, 1969, will consist of :—

(1) Further consideration and passing of the Finance Bill, 1969.

(2) Consideration and passing of :

The Companies (Amendment) Bill, 1968.